CENTRAL ADMINISTRATIVE TRIBUNAL principal Bench

C.P. No. 106 of 1996 in O.A. No. 699 of 1994



New Delhi, dated this the 8th November, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A) HON'BLE DR. A. VEDAVALLI, MEMBER (J)

- Shri P.K.Srivastava,
 S/o Shri Shiv Charan,
 R/o 4/911, Jharkhandi Marg,
 Bhola Nath Nagar,
 Shahdara, Delhi.
- Shri Kanwaljit Singh,
 S/o late Shri Bal Singh,
 R/o 174-A, DDA Flats (LIG),
 Rajouri Garden Extn.,
 New Delhi.
- 3. Shri S.K.Bhatt,
 S/o Shri B.D.Bhatt,
 R/o E-1548, Netaji Nagar,
 New Delhi.
- Shri J.S.Chauhan,
 S/o Shri H.S.Chauhan,
 70/80, Mam College,
 New Delhi.
- 5. Shri Kamal Kumar, S/o late Shri H.L.Vij, G-22, New Seelampur, Delhi-110053.
- 6. Shri M.C.Joshi,
 S/o Shri Rupinder Joshi,
 18-8, Kutab Enclave Ph.II,
 D.D.A. Flats,
 New Delhi.

VERSUS

- 1. Shri S.Gopalan,
 Secretary,
 Ministry of I & B,
 Shastri Bhawan,
 New Delhi.
- 2. Shri S.K.Sharma,
 Director General, Doordarshan,
 Mandi House,
 Copernicus Marg,
 New DElhi.
- 3. Dr. M.B.Pahari,
 Director/Station Director,
 Delhi Doordarshan Kendra,
 Akashvani Bhawan,
 Parliament Street,
 New Delhi.
 RESPONDENTS

Advocate: Shri A.K.Bhardwaj for the applicants
Shri B. Lall for the Respondents

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ORDER (Oral)

(30)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard applicants' counsel Shri A.K.Bhardwaj and the Respondents' counsel Shri B. Lall on the C.P. 106/96 in O.A. No.699/94.

2. Both agree that in the light of the Respondents' letter dated 10/11.10.1996 the C.P. has become infructuous. Accordingly this Contempt Petition is dismissed as having become infructuous and the notices against the Respondents are discharged. A copy of the letter dated 10/11.10.1996 is taken on record. No costs.

(Dr. A. Vedavalli) Member (J)

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(S.R. Adige) Member (A)